

25/5/2000

Mr R. S. Saluja, Counsel for the Applicant
Mr K. K. Mahareski, Adv, brief holder for
Mr R. K. Soni, Counsel for the Respondents

Reply has already been
filed on 08/5/2000, and a copy of it
has been delivered to opposite counsel.

May be listed for
admission arguments on 17/7/2000.

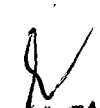

Gopal Singh
Adm. Member

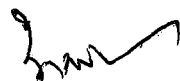

A. K. MISRA
Judl. Member

17.7.2000

Mr. R. S. Saluja, Counsel to applicant
Mr. R. K. Soni, Counsel for Respondents

The learned Counsel
for ~~the~~ applicant seeks time to argue
the case. Put up on 5/9/2000 to
admission.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

5/9/2000

Mr. R. S. Saluja, Counsel for applicant.
Mr. R. K. Soni, Counsel for Respondents

The learned Counsel for the
applicant submits that he has no instructions
to proceed with the case. He pleads no
instruction.

is dismissed

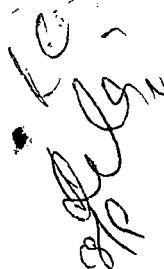
Consequently, the application
stands disposed of accordingly.

Part II and III destroyed
in my presence on 10/11/2000
under the supervision of
section officer () as per
order dated 10/11/2000


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

Section officer (Record)


R/K Soni
20/9/2000
(for by/hamilton)